

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.7 - IA/564(AHM)2024
in
CP(IB)/55(AHM)2021

Proceedings under Section 9

IN THE MATTER OF:

SABIC Asia Pacific Pte Ltd.
V/s
JBF Industries Limited

.....**Applicant**

.....**Respondent**

Order delivered on 15/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi, Adv.
For the Respondent :

ORDER

IA/564(AHM)2024

Appointment of Resolution Professional made by the CoC is allowed. IRP is directed to hand over all the documents to the newly appointed Resolution Professional as per appropriate procedure and claim his fees as per procedure.

In view of the same, IA 564 of 2024 is disposed-off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)